

THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Original Application No.1681/92

S.P.Srivastava Applicant
Vs.
Union of India and others ... Respondents
-:o:-

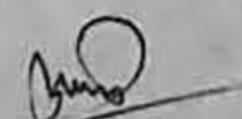
HON'BLE MR MAHARAJDIN MEMBER(J)
HON'BLE MISS USHA SEN MEMBER(A)

(By Hon'ble Mr Maharajdin, Member-J)

The applicant in this O.A. has sought the relief that the impugned order dated 15-05-1987 be set aside and quashed and the applicant be granted the initial pay scale of Rs. 1600-2660 with consequential benefits.

It is stated that the applicant was appointed as Commercial Inspector who was recruited as Apprentice initially. The applicant is aggrieved by the impugned order dated 15-05-1987 by which he has been denied the higher pay scale of Rs.1600-2660 which was made applicable to post 1987 recruits. It is stated that the applicant is an old recruit whereas to two subsequent recruits the aforesaid pay scale was given. The nature of job is the same which is to be performed by the old appointee as well as the fresh appointee. The applicant has produced the Railway Board's Circular dated 15-05-1987 (Annexure A-1) according to which the fresh recruits were given the pay scale of Rs.1600-2660. The applicant has annexed the copy of judgment of the Principal Bench in O.A.No.1608/91 dated 07-08-1992 : Jai Prakash and others vs Union of India and others in which the matter in controversy was identical.

The applicants of the said O.A. were given the relief of



new pay scale of Rs.1600-2660. Thus this case is squarely covered by the decision of the case cited above decided by the Principal Bench.

Considering these facts and circumstances of the case we allow the present O.A. and hold that the applicant is entitled to get the same pay scale of Apprentices recruited from and after 15-05-1987 and are also entitled to fitment in the new pay scale of Rs.1600-2660 from 15-05-1987 with all consequential benefits. The respondents are directed to implement the order of this Tribunal within a period of three months from the date of communication of the order.

There will be no order as to cost.

U.L.
MEMBER-Administrative

D.W.
MEMBER-Judicial

Dated: Allahabad, December 02, 1993.
(VKS PS)
